

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4460
ANSWERED ON:20.12.2012
AMENDMENTS IN TENANCY ACT
Bairwa Shri Khiladi Lal

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the amendments made in the laws relating to the land pertaining to scheduled caste land holders since its implementation especially in the Rajasthan Tenancy Act, 1955, State-wise;
- (b) whether the Government proposes to effect amendments in the Rajasthan Tenancy Act in view of the demand from the people to convert the land use in respect of scheduled caste land holders ; and
- (c) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a): The details of the amendments in Rajasthan Tenancy Act, 1955 are as under:-

1. Amendment in Section 42. A new section 42 (b) has been inserted. This amendment restricts the transfer of land by a member of Scheduled Caste in favour of a person who is not a member of the Scheduled Caste or by a Scheduled Tribe in favour of a person who is not a member of the Scheduled Tribe.
2. Amendment in Section 46. A new section 46A has been inserted which provides that no person who is a member of a Scheduled Caste or a Scheduled Tribe shall let or sub-let the whole or any part of his holding to any person who is not a member of a Scheduled Caste or a Scheduled Tribe.
3. Amendment in Section 49. This newly inserted section 49A provides that no tenant who is a member of a Scheduled Caste or Scheduled Tribe shall have the right to exchange his holding under any of those sections for land which is included in the holding of a person who is not a member of a Scheduled Caste or Scheduled Tribe.
4. Amendment in Section 175 -Sub-section (4a) has been inserted and this sub-section prescribes general procedure for ejectment for illegal transfer or sub-letting.
5. Amendment in Section 183. A new Section 183 B has been inserted which provides the details of summary ejectment of trespasser of the land held by a member of a Scheduled Caste or Scheduled Tribe.

(b): The provisions of Rajasthan Tenancy Act are applicable on the agricultural land and there is no provision in this Act regarding conversion of agricultural land of Scheduled Caste.

(c): No, the provisions of the Rajasthan Tenancy Act, 1955 are applicable to agricultural land only.